

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101
IB-375/PB/2018
New IA/2180/2024

IN THE MATTER OF:

M/s. Bipin Industries Pvt. Ltd.

....Applicant

Vs.

M/s. ABW Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 06.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2180/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 seeking condonation of delay in filing the claim by the Applicant before the Resolution Professional. Heard the submissions made by Ld. Counsel on behalf of Applicant. Issue notice to the Respondent (Resolution Professional) for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **04.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)